GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1066 ANSWERED ON:12.08.2013 . CANCELLATION OF PATENTED DRUGS Adhalrao Patil Shri Shivaji;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the policy initiatives taken/being taken by the Government in granting/ cancel and revoke the patents of medicine/products;

(b) whether the Government proposes to cancel patent of medicine which treats breast cancer; and

(c) if so, the details thereof along with views/recommendations of the Ministry of Health and Family Welfare in this regard and follow up action taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN)

(a): The Patents Act, 1970, and the Rules therein contain various provisions and procedures relating to grant and revocation of patents. Section 66 of the Patents Act specifically empowers the Central Government to revoke a patent in public interest.

(b): No, Madam.

(c): Does not arise.